

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.420
IA/244/ND/2024, IN IB/709/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Jitendra Kejriwal	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 20.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Amod K. Dalela
For the Respondent	: Adv. Akshit Gupta
For the RP	: Adv. Kanika Kimothi and Adv. Umesh Singhal, in person in IA 244 of 2024.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **25.04.2024**.

Sd/-
(Court Officer)